

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

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**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

24.05.2013

OA No. 396/2013

Mr. Dharmendra Jain, Counsel for applicant.

The applicant has filed this OA against the action of the respondent of not allowing inspection of OMR sheet and also of not providing Photostat copy of the OMR sheet, Question Book, Answer Key and also OMR sheets of selected candidates and cut off marks of CDMS Post Code No. 57 to the applicant. The learned counsel for the applicant submits that he wants to make a fresh representation to the respondents in this regard.

Having heard the learned counsel for the applicant and upon perusal of the documents on record, the applicant is granted one week's time from today to file fresh representation. In case the representation is filed by the applicant, in that eventuality the respondents are directed to decide the representation of the applicant by passing a reasoned & speaking order according to the provisions of law expeditiously but not beyond the period of one month from the date of receipt of the representation of the applicant.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

*Anil Kumar*

(Anil Kumar)  
Member (A)

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